

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29-04-2024 AT 10:30 AM**

CP(IB) No. 363/7/HDB/2020

AND

IA (IBC) 1176, 1682/2022 & IA (IBC) 558/2024 in IA (IBC) 1682/2023 in

CP(IB) No. 363/7/HDB/2020

u/s. 7 of IBC, 2016

IN THE MATTER OF:

India Infrastructure Finance Company Ltd

...Financial Creditor

AND

Ind-Barath Power Infra Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1176/2022

Heard. For orders on 29.05.2024.

IA (IBC) 1682/2022

Call on 29.05.2024.

IA (IBC) 558/2024 in IA (IBC) 1682/2023

Learned Counsel Mr Yogesh Jagia, for applicant present through Video Conference.

Learned Counsel Mr Dhiraj Mhetre, for Resolution Professional present through Video Conference.

Heard. For orders on 29.05.2024, meanwhile, both sides are at liberty to file one page written note and judgments if any within 5 days.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)